

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
[ROYSONS CERAMICS PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Roysons Ceramics Private Limited
2.	Date of incorporation of corporate debtor	05 th August, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26100WB2016PTC216993
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	8/41 Fern Road, 1st Floor Gariahat, Kolkata, West Bengal-700019, India,
6.	Insolvency commencement date in respect of corporate debtor	09 th November, 2023 (Order received on 10 th November, 2023)
7.	Estimated date of closure of insolvency resolution process	06 th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Agrawal, IBBI/PA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id- rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id- cirp.roysons@gmail.com
11.	Last date for submission of claims	24 th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Roysons Ceramics Private Limited** on 09th November, 2023 (Order received on 10th November, 2023).

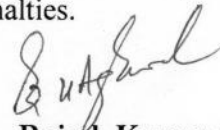


The creditors of **Roysons Ceramics Private Limited**, are hereby called upon to submit their claims with proof on or before **24th November, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Rajesh Kumar Agrawal

**Interim Resolution Professional of
Roysons Ceramics Private Limited**

IBBI/IPA-001/IP-P01023/2017-2018/11722

AFA Valid till 28/11/2023

Date: 10/11/2023

Place: Kolkata